

FORMA

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF AVALON RANGOLI, DHARUHERA, REWARI, HARYANA (A UNIT OF M/S GRJ DISTRIBUTORS & DEVELOPERS PRIVATE LIMITED)

RELEVANT PARTICULARS

1.	Name of corporate debtor / Name of the Project	Avalon Rangoli, Dharuhera, Rewari Haryana (A Unit Of M/S GRJ Distributors & Developers Private Limited)
2.	Date of incorporation of corporate debtor	23.11.1998
3.	Authority under which corporate debtor is incorporated / registered	ROC- Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51396DL1998PTC097177
5.	Address of the registered office and principal office (if any) of corporate debtor	64, Scindia House, Connaught Place, New Delhi-110001
6.	Insolvency commencement date in respect of corporate debtor	10.05.2024 (The CIRP has commenced vide order dated 10.05.2024, however the copy of order was received on 16.05.2024)
7.	Estimated date of closure of insolvency resolution process	12.11.2024 (being 180 days from the Insolvency Commencement Date w.e.f. 16.05.2024)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ranjan Chakraborti IBBI/IPA-002/IP-N00541/2017-2018/11618
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 1/22, Second Floor, Asaf Ali Road, New Delhi-110002. Correspondence Address: 17D/522, Konark, Vasundhara, Ghaziabad (NCR), U.P-201012. Email: ranjanns@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 17D/522, Konark, Vasundhara, Ghaziabad (NCR), U.P-201012. Email: cirp.grjdistributors@gmail.com
11.	Last date for submission of claims	30.05.2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Allottees in Real Estate Project
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1. Mr. Arvind Mittal (IBBI/IPA-001/IP-P01358/2018-2019/12081) 2. Mr. Hans Raj Bhogra (IBBI/IPA-003/ICAI-N-00389/2021-2022/13940) 3. Mr. Loveneet Handa (IBBI/IPA-002/IP-N01048/2020-2021/13386)
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Weblink: https://ibbi.gov.in/home/downloads (b) Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process for project Avalon Rangoli, Dharuhera, Rewari Haryana a unit of **M/S GRJ Distributors & Developers Private Limited** on 10.05.2024 (Copy of order was received on 16.05.2024).

The creditors for project Avalon Rangoli, Dharuhera, Rewari Haryana a unit of **M/S GRJ Distributors & Developers Private Limited**, are hereby called upon to submit their claims with proof on or before 30.05.2024 to the Interim Resolution Professional at the address mentioned against Entry No. 10.

The financial creditors may submit the relevant claim for

Submission of fi



proof by electronic means only. All other creditors must submit their claims or by electronic means. You may download the forms from the website [ps://ibbi.gov.in/home/downloads](https://ibbi.gov.in/home/downloads).

Failure to do so shall attract penalties.

Ranjan Chakraborti

Interim Resolution Professional

GRJ Distributors & Developers Private Limited

IBBI Reg. No.:- IBBI/IPA-002/IP-N00541/2017-2018/11618

Date : 18.05.2023

Place : New Delhi